

LOK SABHA DEBATES

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LOK SABHA

Wednesday, February 17, 1960/ Magha
28, 1881 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Construction of Six Roads by Chinese in Ladakh

*176. { Shri Vajpayee:
Shri A. M. Tariq:

Will the Prime Minister be pleased to state:

(a) whether Government's attention has been drawn to a news report, datelined Bombay, contained in the Manchester Guardian of the 26th December, 1959 stating that subsequent to the construction of the Sinkiang Road in Ladakh, six more roads have been built by the Chinese on Indian soil; and

(b) if so, the facts in regard thereto?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):
(a) Yes.

(b) As the roads reportedly built by Chinese are in the Indian territory now illegally occupied by the Chinese it is not practicable to verify the extent of other roads constructed by them.

Shri Vajpayee: May I know whether Government have given thought to the necessity of making some sort of arrangement in order to keep themselves informed about what may be going on in those parts of Indian ter-
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ritory which are under Chinese occupation?

Mr. Speaker: Through any other agency?

Shri Vajpayee: Yes.

Shrimati Lakshmi Menon: The hon. Member is suggesting that we may have some kind of espionage system by which we can know about these things.

Mr. Speaker: No, no. What he means is that, as in the case of Goa where we are having a representative of some other Government to look into those things, it is possible to have any other Government look into this matter. It need not necessarily be under an espionage system.

Shrimati Lakshmi Menon: That is suggestion for action.

Mr. Speaker: He is asking why it has not been done.

Shrimati Lakshmi Menon: It can be done only if we do not have diplomatic relations with China. When we have diplomatic relations with another country, we do not ask a third agency to deal for us.

Shri Vajpayee: May I know if our Ambassador in Peking has been directed to ascertain from the Chinese Government regarding the authenticity of the report appearing in the paper?

Shrimati Lakshmi Menon: That is a suggestion for action.

Shri Vajpayee: I am asking on a point of fact, whether our Ambassador has been so directed.

Shrimati Lakshmi Menon: We have not only had reports in the newspapers, but the hon. Member would remember that even in Karam Singh's report there was a reference to new

roads being constructed there. What I was saying was that it is not possible to verify these reports.

Mr. Speaker: All that the hon. Member wants to know is whether through our own agency—if no new agency could be appointed there until we sever diplomatic relations—something has been done in this matter. It is not a suggestion for action. It is what is normally expected of Government.

Shrimati Lakshmi Menon: Normally, whenever we have reports, they are referred to our Embassy. But so far we have not received any confirmation from Peking.

Shri Surendranath Dwivedy: The question whether this particular matter was referred to our Ambassador is not replied.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The Ambassador in Peking has no sources of knowledge better than ours.

Mr. Speaker: Hon. Members evidently are under the impression that he could go there to verify.

Shri Jawaharlal Nehru: He cannot go there. Normally, people are not allowed to go to various places even in China without permission. I do not think anybody is allowed to go to this area. Apart from that, there are no transport facilities available to anybody, unless the Chinese Government provides them.

Shri Hem Barua: In view of the fact that we have diplomatic relations with China, has our Embassy in Peking been instructed from here to acquire information from the Chinese Government as to whether extra roads are built in this area or not?

Shri Jawaharlal Nehru: That is the very question. They have not been instructed by us, because we do not think in the circumstances that that kind of thing will bear any fruit. Our present relations with China, as is well known to the House, are strained, and to enquire from them on such a question is not likely to lead to any results.

Shri A. M. Tariq: The hon. Prime Minister has been kind enough to tell us that there are some difficulties due to which we cannot go there, nor has our Ambassador been able to find out anything from the Chinese Government. Are the Government of India aware of the fact that some foreign papers and some foreign journalists are building up some sort of stories and publicising them in the world creating scare and hatred among the people here? If so, what steps are Government taking to contradict such reports?

Shri Jawaharlal Nehru: How can we contradict stories, even though we might think they are not based on much truth? We cannot contradict them without precise knowledge.

Dr. Ram Subhag Singh: What is the distance or gap between our administered area and the Chinese administered area in Ladakh? If our administration extended upto the point where the Chinese are, we could easily have known where those roads are located.

Shri Jawaharlal Nehru: There is no distance, broadly speaking. That is to say, the whole area, whether on the Chinese side or on our side, is not in the normal sense of the word administered. It is administered in a vague sense of the word, by check posts and other places under our control. Presumably, at some places—not in every place—our check posts are a little distance away from theirs.

So there is no gap, I do not think all along the line because it is a long line; but broadly speaking, there is no big area in between.

Shri U. C. Patnaik: May I know whether Government have tried to verify the statements made in this House also during previous discussions that there are a number of roads constructed from the Sinkiang-Tibet road inside our territory?

Shri Jawaharlal Nehru: That is the very question. I may say that according to our information, some roads have been constructed by the Chinese authorities in that area of Indian territory in Ladakh which is occupied by them.

Shri Braj Raj Singh: The Prime Minister was pleased to say that our territory is vaguely administered there, in the sense that we have got some check posts and all that there. May I know whether the territory occupied by China is also vaguely administered?

Shri Jawaharlal Nehru: That is what I submitted. On both sides, there is no regular administration which is normally there in a country. There are spots occupied by check posts etc. and for the rest, there are wandering shepherds on both sides.

Shri Braj Raj Singh: In the territory occupied by China also?

Shri Jawaharlal Nehru: Yes.

Shri Vajpayee: In view of the fact that Government have decided not to send their patrols to the border, may I know how they had been able to reassure themselves that the Chinese are not making any further inroads into our territory?

Shri Jawaharlal Nehru: Because we have our check posts. When they cross the check-posts, naturally it is known as the area is under the control of the check posts.

Automobile Industry Reviewing Committee

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Shri P. K. Deo:
Shrimati Ila Palchoudhuri:
Shri B. C. Mullick:
Shri Rameshwar Tantia:
Shri Damani:
Shri S. M. Banerjee:
Shri Tangamani:
Shri Morarka:
*177. Shri T. B. Vittal Rao:
Shri Pangarkar:
Shri Assar:
Shrimati Renu Chakravartty:
Shri P. C. Borooah:
Shri Shree Narayan Das
Shri Radha Raman:
Shri Khushwaqt Bai:
Shri Jhulan Sinha:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 362 on the 27th November, 1959 and state:

(a) whether the Automobile Industry Reviewing Committee has since submitted its report;

(b) if so, the main recommendations thereof;

(c) the decisions taken thereon; and

(d) whether a copy of the report will be laid on the Table?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). The Committee submitted its report to Government on 6th February, 1960, and the same is under consideration.

Shri Damani: What time will Government take to finalise their decision on the Report, and by what time the cars will be available in the market? .

Shri Manubhai Shah: I can only say for the present about the Report. We won't take more than a month, at the most two months, in coming to a final decision on the Report.

Shri Damani: May I know whether Government are considering the floatation of a new company in collaboration with existing manufacturers for producing the small cars?

Shri Manubhai Shah: I would request the hon. Member to await Government's decision on the matter so that all the other inferences could perhaps be better drawn later.

Shri Tangamani: May I know whether the review committee has considered the potential of H.A.L. in the public sector to develop and make small size cars, light and sturdy cars, as mentioned by the hon. Minister on a previous occasion?

Shri Manubhai Shah: All the aspects of this industry including the one suggested by the hon. Member have been, naturally, gone into by the committee, and when its report will be considered, all the aspects will be taken into consideration.

Some Hon. Members rose—

Mr. Speaker: When is the report expected?

Shri Manubhai Shah: I have already said the consideration may take at the most 2 months and we will try to get it completed as early as possible.

Shri T. B. Vittal Rao: Sir, could I make a submission? The authentic recommendations of the committee have already appeared in the Press. Why not Government release it for publication?

Shri Tangamani: Or place it on the Table?

Shri Manubhai Shah: As far as the report itself is concerned, it is so informative and instructive that we are thinking of releasing it for the public as well as placing it on the Table of the House even while Government is considering it.

Mr. Speaker: We will have it soon. Next question.

Aid for Orissa Land Reforms

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*178. { **Shri Sanganna:**
Shri Ram Krishan Gupta:
Shri Chintamani Panigrahi:

Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No. 1733 on the 18th December, 1959 and state:

(a) whether any decision has since been arrived at in respect of the aid to be given to Orissa State for the setting up of administrative machinery for implementation of land reforms; and

(b) if so, with what results?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) and (b). The matter is under correspondence with the State Government.

Shri Sanganna: May I know whether it is the intention of Government to give such financial assistance to all the States concerned?

Shri L. N. Mishra: There is no intention at the present moment. We have received representations from U.P. and Punjab; but, so far, no grant has been given to any State.

Shri Sanganna: May I know what is the financial assistance that the Government of Orissa have requested?

Shri L. N. Mishra: Out of Rs. 150 lakhs, they have asked for Rs. 75 lakhs, from the Planning Commission.

Shri Surendranath Dwivedy: What is the purpose of asking for this aid? Is it to pay the compensation or is Government assured that ceiling on land holdings is going to be achieved for which assistance is now being asked from the Planning Commission?

Shri L. N. Mishra: Yes; it is primarily for land reforms and it may also be for payment of compensation. The Planning Commission is of the view that compensation should be self-financed and that it should be raised from the beneficiaries.

Shri Ram Krishan Gupta: May I know what are the main features of the land reform schemes in Orissa?

Shri L. N. Mishra: The Land Reforms Bill of the Orissa State Government was discussed in the Central Land Reforms Committee and certain modifications were approved.

Shri Sanganna: May I know whether recently there was any discussion between the officials of the Government of Orissa and the Planning Commission; and, if so, with what results?

Shri L. N. Mishra: The Bill was discussed in the Central Land Reforms Committee.

Shri Sanganna: I wanted to know whether there was any discussion between the officials of the Government of Orissa and the Planning Commission and, if so, what the results were.

Shri L. N. Mishra: On what subject, Sir?

Mr. Speaker: Our jurisdiction is limited. The manner in which the land reforms have to be effected has to be considered by that Legislature. The simple question here is how far help is given by the Centre for the administrative machinery and whether a decision has been arrived at in respect of the aid to be given to the Orissa State. Questions have now been asked whether it is in the form of compensation for land acquired or for any other machinery that is being set up. Beyond that, the details of the land reforms do not form the subject-matter of the question.

Shri Sanganna: I wanted to know whether there was any discussion on this subject between the officials of the Government of Orissa and the Planning Commission.

Mr. Speaker: If the details of the discussion are not relevant, the discussion itself is irrelevant.

श्रीषधियों के फार्म और संबन्ध

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- *१७६. { श्री भक्त बर्दान :
 श्री राम कृष्ण गुप्त :
 श्री सुबोध हंसवा :
 श्री रा० च० माझी :
 श्री स० च० सामन्त :
 श्री वी० च० शर्मा :
 श्री रघुनाथ सिंह :
 श्रीमती इला पालचौधरी :
 श्री पांगरकर :
 श्री बि० दास गुप्त :
 श्री भरविंद घोषाल :
 श्री भ्रमजद झली :

क्या वाणिज्य तथा उद्योग मंत्री १० दिसम्बर, १९५६ के तारांकित प्रश्न संख्या ७८३ के उत्तर और २२ दिसम्बर, १९५६ को पटल पर रखे गये विवरण के सम्बन्ध में यह बताने की कृपा करेंगे कि जिन छः स्थानों पर श्रीषधि संयंत्र स्थापित करने और छः क्षेत्रों में श्रीषधियां उगाने के लिये फार्म खोलने का निश्चय किया गया था उनके सम्बन्ध में क्या प्रगति हुई है ?

The Minister of Industry (Shri Manubhai Shah): A team of Soviet Technical experts is at present in the country to render technical assistance in the final selection of construction sites and collecting initial data necessary for designing the five drug projects in view. As regards the setting up of the Drug farms, a technical committee has been constituted to recommend specific plants to be cultivated to the best advantage within the regional farms and to indicate the possible supplies of medicinal raw materials from them. The State Governments have been addressed and the material furnished by them will be placed before the technical committee.

श्री भक्त बर्दान : श्रीमन् क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि

ये जो पांच या छः प्लांट लगाये जा रहे हैं, कब तक इनका कार्य शुरू हो जाएगा ?

Shri Manubhai Shah: Production is expected to start in the third year of the Third Plan.

श्री भक्त दर्शन: श्रीमन् २२ दिसम्बर, को माननीय मंत्री जी ने जो विवरण सभा पटल पर रखा था, उसमें बताया गया था कि ये जो छः स्थान ड्रग फार्मों के लिये छाने गये हैं, ये प्रीविजनल हैं, अस्थायी हैं। अतः मैं जानना चाहता हूँ कि यदि इस बारे में कोई अन्य सुझाव दिये जायें तो क्या उन पर भी विचार किया जा सकेगा ?

श्री मनुभाई शाह : जरूर ।

Shri D. C. Sharma: May I know if the six drug farms are enough to meet the needs of the country and whether there would be established an all-plant farm in that?

Shri Manubhai Shah: The basic idea is to have the principal medicinal plants. This does not shut out the Ministry of Food and Agriculture and other Ministries concerned and the State Governments developing as many regional and local farms with different plants and herbs as may be necessary or possible.

Shri N. N. Patel: May I know the regions in which these 5 plants will be established?

Shri Manubhai Shah: I have already placed a statement on the Table. If the hon. Member wants I shall send him a copy of it. The names of the places and the plants are given in that and also the provisional sites for the drug farms.

Shri S. C. Samanta: May I know how many drug farms already exist in these six regions and whether they will be accepted?

Shri Manubhai Shah: These are entirely new farms to be intensively developed. As hon. Members are aware there are so many drug farms

in some States. Actually, cinchona and other drugs and herbal plants are also being manufactured in the country on a sizable scale.

सेठ गोविन्द बास : जहाँ तक इन नये फार्मों का सम्बन्ध है, अभी माननीय मंत्री जी ने कहा है कि इस सम्बन्ध में एक कमेटी बनाई गई है। उस कमेटी में क्या इस देश के कुछ ऐसे वैद्यों को भी रखा गया है जो इस प्रकार के मामलों में कुछ खास तजुर्बा रखते हों ?

श्री मनुभाई शाह : इसमें ज्यादा तर बोटनिस्ट लोग और ड्रग्स के एक्सपर्ट हैं। यह बात ठीक हो सकती है कि प्रायुर्वेद के प्राचार्यों को भी इस बारे में जानकारी हो। लेकिन यहाँ तो सवाल सिंथेटिक प्रासेस से उनमें से एलकोहलेट्स निकालने का है। इस लिये इस बारे में उनकी कोई सर्जेशन हो तो जरूर उस पर गौर किया जा सकता है, लेकिन कमेटी में उनका रहना शायद बहुत जरूरी नहीं है।

Shri B. K. Gaikwad: May I know which are the 5 places where these medical plants are being established?

Shri Manubhai Shah: I have already placed a statement on the Table of the House.

Mr. Speaker: It is the same question. The hon. Member may look into the statement that is placed on the Table.

Shri P. K. Deo: May I know if the farms will take up the culture of the ayurvedic herbs?

Shri Manubhai Shah: These are specific farms for development in an intensive manner to make it more industrially based than for collecting specimens from here and there. The drugs and medicinal plants which have an economic potential and much value to the medicinal world will be selected.

श्री पद्म देव : हिमाचल जो इन प्रीविजनों का एक पंसारखाना है, ड्रग

प्लांट्स की स्थापना के समय उसका भी निरीक्षण किया जाएगा ?

Shri Manubhai Shah: It is a suggestion for action and these things will be taken into consideration. If the hon. Member could write and give suggestions from this particular angle of intensive and economic development of drug farms for the benefit of the country, that will be placed before the technical committee. ♦

Asansol and Hyderabad Explosions

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*180. { **Pandit D. N. Tiwari:**
Shri Vajpayee:

Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) whether the reports on the explosions at Jhumaria Bazar, Asansol on the 29th November, 1959 and in Begum Bazar in Hyderabad on the 13th December, 1959 have been considered and accepted by Government; and

(b) whether any steps are being taken to give effect to the various recommendations contained therein?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). A statement indicating the action taken by the Government on the various recommendations contained in the report, on the explosion at Jamuria Bazar is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 56.] The report on the explosion in Begum Bazar, Hyderabad does not contain any recommendation.

Pandit D. N. Tiwari: From the statement I find that the recommendation (e) has not been accepted by Government. In view of the fact that illegal possession of these fire-arms results in colossal loss of life and the present Act is not deterrent regarding the commission of this illegal offence, what is the difficulty in enhancing the sentence by an amendment of the law?

Shri Anil K. Chanda: Till 1952, the only punishment prescribed was fine. In 1952, under clause 5, various punishments for imprisonment have been prescribed, ranging to two or three years. For some types of offence, the punishment is a fine which may go up to Rs. 1,000. It is not enhancement of punishment but the more careful detection of malpractices which would really serve the purpose.

Pandit D. N. Tiwari: In regard to recommendation No. (F), it has been said that the existing staff is not sufficient to cope with the inspection work. May I know whether it has been decided to make fresh recruitments for this purpose?

Shri Anil K. Chanda: We are considering this matter whether the staff should be increased or not.

Shri Vajpayee: What action has been taken or is proposed to be taken to implement recommendation (c) in regard to the Centrally Administered areas?

Shri Anil K. Chanda: We have referred the matter to the Home Ministry.

Shri Aurobindo Ghosal: What steps are being taken in order to do away with the dual control of this inspection which has been commented upon at length by Mr. Surita who enquired about the Jamuria explosion?

Shri Anil K. Chanda: So far as inspection is concerned, the inspection by the department of explosives must necessarily be restricted to the technical requirements. With regard to the other aspects it is upon the local authorities that we have to depend almost entirely.

Shri Subiman Ghose: May I know whether the case was started against the owners of this establishment under section 5 of the Explosives Act and they were taken into custody but during the investigation the case was changed to another section and they were let out?